

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:-2044-JK (LD) of 2022
DATED:- 20 - 04 - 2022

Sanction is hereby accorded to the appointment of Sh. Mohd. Younis Mir, DAO, Srinagar as Officer In charge (OIC) Litigation in case titled Nafeesa Zargar V/S UT of J&K and Ors bearing WP(C) No. 83/2021 CM 243/21, pending before Hon'ble High Court of J&K and Ladakh /Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir:

Sd/-

(Achal Sethi)

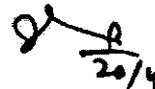
Secretary to Government

Dated:- 20.04.2022

No:- LAW-OIC/I46/2022

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Secretary to Government, Cooperative Department
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.



(Khursheed Ahmad Bhat)

Additional Secretary to Government